

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 575 OF 2025**

**IN THE MATTER OF:**

**PAWAN BIHARI**

**.....APPLICANT**

**VERSUS**

**STATE OF U.P. & ORS**

**.... RESPONDENT(S)**

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2.	A COPY OF THE SERVICE OF NOTICE DATED 26.12.2025 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-1	

**THROUGH COUNSEL**

A handwritten signature in black ink, appearing to read 'Bpsjadon', with a long horizontal stroke extending to the right.

BHANWAR PAL SINGH JADON  
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Date: 15.02.2026

Place: NOIDA

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BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 575 OF 2025



IN THE MATTER OF:

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BRIEF REPLY BY DISTRICT MAGISTRATE MATHURA, UTTAR  
PRADESH, IN COMPLIANCE OF ORDER DATED 24.11.2025 PASSED BY  
THE HON'BLE NATIONAL GREEN TRIBUNAL

I, **Chandra Prakash Singh**, aged about 55 years, S/o Shri **Harish Chand Singh**, posted as District Magistrate, Mathura, Uttar Pradesh do hereby solemnly affirm and state as under:



That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.

That I state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and

nothing material has been concealed therefrom.

VIMAL KISHORE MATHUR  
Advocate, Notary Public, Mathura

**BACKGROUND OF THE MATTER**

3. That, the grievance raised in the present matter pertains to the functioning of an alleged illegal brick kiln, namely M/s Chaudhary Digambar Singh Ent Udyog,

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stated to be operating since July 2021 in Village Inayatya Bangar, Tehsil Mant, District Mathura, Uttar Pradesh. It is further alleged by the Applicant that the said brick kiln is operating on Khasra No. 87/1, whereas the Consent to Establish (CTE) had been issued for establishment on Khasra No. 79A.

4. That, the Hon'ble Tribunal vide order dated 24.11.2025 issued the following directions:

"...6. Notice is ordered to be served on respondent no. 5 through the District Magistrate, Mathura and for this purpose, notice issued to respondent no. 5 may be sent to the District Magistrate, Mathura by email for getting the service effected on respondent no. 5 and sending his report in this regard to this Tribunal within 15 days.

In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, UPPCB and District Magistrate, Mathura and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month. The UPPCB will be the nodal agency for coordination and compliance.

8. List on 13.01.2026 for further consideration..."

REPLY IS AS FOLLOWS

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VIMAL KISHORE MATHURA  
Advocate, Notary Public

I. REGADING SERVICE OF NOTICE TO RESPONDENT NO. 5- M/s CH.

DIGAMBAR SINGH INT UDYOG

5. That, it is submitted that, in compliance with the directions of the Hon'ble Tribunal, **notice dated 24.12.2025**, issued vide letter no. **1088/0-127/2025** by the office of the **Regional Officer, UPPCB, Mathura**, was duly served upon **Respondent No. 5 – M/s Ch. Digambar Singh Int Udyog**. The said notice, along with a copy of the order dated **24.11.2025** passed by the Hon'ble Tribunal, was physically delivered to the representative of the Respondent, **Mr. Sanjiv Chaudhary**, on **26.12.2025**.

A copy of the service of notice dated **26.12.2025** is annexed herewith and marked as **Annexure-1**.

II. SITE INSPECTION BY THE JOINT COMMITTEE

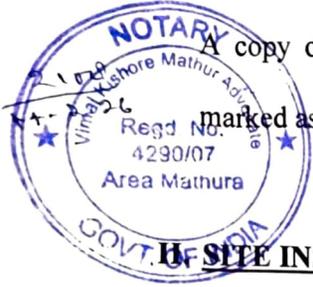
6. That, in compliance with the directions of the Hon'ble Tribunal, the Joint Committee comprising representatives of CPCB, UPPCB, and the Naib Tehsildar, Tehsil-Mant (as representative of the deponent department)

conducted a **site inspection of the Respondent No. 5 on 05.01.2026**; it is most

humbly submitted that the detailed Joint Committee Report has already been placed on record vide Affidavit dated **12.01.2026** filed by **UPPCB, available at judicial pages 33-63**, and is not being annexed herewith again for the sake of brevity.

7. That, in the site inspection report, it has been submitted that during the time of inspection, the unit was found to be closed in compliance with the closure order issued by UPPCB dated **11.02.2023 (kindly refer to judicial page 45)**.

Ch



VIMAL KISHORE MATHUR  
Advocate, Notary Public, Mathura

- 8. That the deponent, in faithful compliance with the directions of the Hon'ble Tribunal, is filing the present affidavit and remains duty-bound to ensure compliance with the directions in their true letter and spirit.
- 9. Hence, this brief reply is respectfully submitted for kind perusal of this Hon'ble Tribunal.
- 10. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.

*Ch*  
DEPONENT



**VERIFICATION**

*le*  
**VIMAL KISHORE MATHUR**  
Advocate, Notary Public, Mathura

Verified at Mathura on this 14 day of February 2026, that the contents of the above affidavit from paragraphs 1 to 10 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

*Ch*  
DEPONENT

The Contents of the affidavit/documents read over and explained by Shri. *Chandra Prakash Singh* who is identified by Shri. *Chandra Prakash Singh* as oath attested to Day on *14.2.26* at my Office & Noted down in the noterial Register No. *2100* and Charged fees Rs. *5000/-*

मैं *Chandra Prakash Singh* को व्यक्तिगत रूप से जानता हूँ इन्होंने हस्ताक्षर/निःअंभरे सामने किये हैं।  
*Ch*

*le*  
Vimal Kishore Mathur  
Notary Public  
District Head Quarter, Mathura



क्षेत्रीय कार्यालय,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड, मथुरा।



REGIONAL OFFICE,  
UTTAR PRADESH POLLUTION CONTROL BOARD, MATHURA

संदर्भ सं./Ref.No./1088/0727/2025

दिनांक/Date: 25/12/25

सेवा में

श्री० दिगम्बर सिंह ईट उद्योग,  
खसरा सं०-79ए, ग्राम-फिरोजपुर बांगर,  
तहसील-मांट, जनपद-मथुरा।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-575/2025 पवन बिहारी बनाम स्टेट ऑफ यू०पी० एवं अन्य में पारित आदेश दिनांक-24.11.2025 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषय का संदर्भ ग्रहण करें। उक्त के सम्बन्ध में अवगत कराना है कि आपके ईट भट्ठे के विरुद्ध मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-575/2025 पवन बिहारी बनाम स्टेट ऑफ यू०पी० एवं अन्य में दिनांक-24.11.2025 को आदेश पारित किये गये हैं, जिसकी छायाप्रति पत्र के साथ संलग्न कर इस निर्देश के साथ प्रेषित कि उक्त के सम्बन्ध में अपना पक्ष प्रस्तुत करना सुनिश्चित करें, जिससे कि आपके पक्ष को समेकित करते हुए प्रश्नगत प्रकरण में अग्रिम कार्यवाही की जा सके।

भवदीय

(पंकज यादव)  
क्षेत्रीय अधिकारी

संलग्नक-उपरोक्तानुसार।

प्रतिलिपि- निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, मथुरा।
2. मुख्य पर्यावरण अधिकारी (वृत्त-4), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

प्राप्त किया  
संजीव चौधरी  
26-12-25